

Standing Labour Committee Meeting

**3831. Shri Tridib Kumar Chaudhuri:
Shri S. C. Samanta;
Shri Ram Kishan Gupta;
Shri R. K. Sinha:**

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether the Standing Labour Committee which met in New Delhi on the 10th May, 1967 could not take up all the items on the agenda that were circulated for the meeting; and

(b) the main decisions taken at the Committee meeting?

The Minister of Labour and Rehabilitation (Shri Hathl): (a) Yes.

(b) A statement showing the Main Conclusions/Recommendations of the Meeting is laid on the Table of the House. [Placed in Library. See No. LT-828/67].

दिल्ली प्रशासन के कर्मचारियों पर होवारोपण

**3832. श्री राम सिंह धरदरवाल:
श्री हुकम चन्द कछवाय:**

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1963-64 में दिल्ली-प्रशासन के कितने सरकारी कर्मचारियों पर होवारोपण किया गया और उनका विभागावार ब्यौरा क्या है; और

(ख) उनमें से कितने मामले अनिर्णीत पड़े हैं जिनके बारे में सरकार पिछले चार वर्षों में अभी तक कोई निर्णय नहीं कर सकी है और इसके क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विश्वा चरण गुप्त) : (क) और (ख) . एक विवरण सभा पटल पर रखा गया है । मंत्रालय में रखा दिया गया । देखिये संख्या एम डी—829/67]

Churulia Colliery

3833. Shri Deven Sen: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that the employees of the Churulia Colliery of New Churulia Coal Company, Raniganj have not been paid their weekly wages for 12 weeks, monthly wages for 7 months and quarterly bonus for 3 quarters;

(b) whether the profit-sharing bonus for 1965 has also not been paid;

(c) whether the Management has left the colliery without any notice to Government and to the workmen; and

(d) if so, the steps Government propose to take in the matter?

The Minister of Labour and Rehabilitation (Shri Hathl): (a) Payments are now outstanding in respect of weekly wages for 6 weeks, monthly wages for 5 months and quarterly bonus for 2 quarters.

(b) It was due on June 1, 1967 but has not yet been paid.

(c) Yes.

(d) Legal action for non-payment of monthly wages is being taken. Similar action regarding non-payment of weekly wages and bonus is being considered.

Efforts are also being made by the Central Industrial Relations Machinery to get the Colliery restarted. Should these efforts prove unsuccessful, the provisions for the Industrial Disputes Act relating to payment of compensation on closure will be enforced.

Quarters for Postmen of Uttar Pradesh

3834. Shri Vishwa Nath Pandey: Will the Minister of Communications be pleased to state:

(a) the number of postmen who are in service in different Post Offices of